

(2022) 07 AFT CK 0010

Armed Forces Tribunal Principal Bench, New Delhi

Case No: MA 1817 Of 2022 In OA 710 Of 2022

Maj Ankur Kumar Singh

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

Date of Decision: July 8, 2022

Hon'ble Judges: Rajendra Menon, Chairperson; P. M. Hariz, Member (A)

Bench: Division Bench

Advocate: S.S. Pandey, Anil Gautam

Final Decision: Dismissed

Judgement

1. This application has been filed on behalf of the applicant with the following prayer:-

(a) Allow the Applicant to withdraw the instant Original Application No. 710/2022.

2. Keeping in view the aforesaid, we allow the MA. The OA 710/2022 stands dismissed as withdrawn to enable the applicant to proceed with the intention to take PMR.